

Prl.District Judge's Court,
Visakhapatnam, Dt.24-03-2020.

C I R C U L A R

Sub: TOTAL LOCKDOWN IN THE STATE OF ANDHRA PRADESH AND NEIGHOURING STATES – Suspension of work in the Courts in the district of Visakhapatnam up to 01-04-2020 – Certain instructions – Issued.

Ref.: (1) Hon'ble High Court's ROC No.192/SO/2020, dt.23-03-2020.
(2) Proceedings of the District Court, dt.24-03-2020.

The Hon'ble High Court in the reference cited, passed orders restricting the judicial and administrative work in the High Court, Subordinate Courts, State Legal Services Authority, Mediation & Arbitration Center & Tribunals confining only extremely urgent matters with immediate effect till 01-04-2020.

As per the said orders, in charge arrangements are made for the District Judges, Sr.Civil Judges, Junior Civil Judges in the district fixing the dates of sittings on 27-03-2020, 30-03-2020 & 01-04-2020 to take up extremely urgent matters and the sitting timings are restricted from 10.30 AM to 2 PM on the respective dates.

All the judicial officers who are nominated as in charge officers shall remain in the respective home offices and have to work from home in case of any urgency.

In view of the above, all the staff members who are residing in their respective head quarters and having their own conveyance will be called for handling indispensable services.

All the staff members who are nominated by the respective in charge officers shall be available to act as per the instructions of their respective in charge officers.

In case of emergency, the staff members to contact the Chief Administrative Officer, District Court, Visakhapatnam, **Contact mobile No. 9133161185.**

All the judicial officers who are NOT nominated as in charge officers and all the staff members are informed that they are deemed to be on duty and work from home and they shall make themselves available and not to leave their respective head quarters.

All the remaining Judicial Officers and Staff Members shall be deemed to be on duty and work from home and they shall make themselves available as and when required and keep their mobile phone in switch on mode and shall not leave headquarters during the aforesaid period without permission. In case of urgency, they shall report duty as and when directed.

In W.P.No.21274 of 2019 and order dt.24-03-2020 has been passed by the High Court of Andhra Pradesh that in the cases where stay has been granted for a limited period or falling for consideration during the tenure of limited functioning of the courts and where the parties/advocates are insisting for extension of stay, if the stay has expired a week prior to 24-03-2020 up to 14-04-2020 shall be treated to be extended for a period of three (3) weeks from the date of expiry and the extension of stay is not required in individual cases.

All the Presidents of Bar Associations in the district of Visakhapatnam are requested to apprise the learned Bar Members and litigant public not to come to the courts without their cases being taken before the Bench and to close down the Bar Association so as to ensure that no inconvenience is caused to the advocates and the litigant public.

The cases which are listed up to 01-04-2020 shall be adjourned automatically to the subsequent dates which shall be uploaded in the official web site of the District Court, Visakhapatnam.

Sd/- B.S.Bhanumathi
Prl.District Judge
Visakhapatnam

To

1. All the Judicial Officers in the district
2. The Secretary, DLSA, Visakhapatnam
3. The Mandal Legal Service Authorities in the district.
4. The Members, Bar Council, Visakhapatnam.
5. All the Bar Association Presidents. Visakhapatnam.

Dis.No.8459, dt.24-03-2020